

CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

MA 310/00234 & 235/2019 in OA 310/00286/2017

Dated Monday, the 04th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

B. Sekhar
No. 63, Rukmani Illam
Karuthasamy Nagar
Kottapatu
Ponmalai P.O.,
Trichy – 620 004. ...Applicant in both MAs

By Advocate M/s. K. Sathiyamurthi

vs

The Divisional Personnel Officer
Trichy Division
Southern Railway
Trichy – 620 001. ...Respondent in both MAs

By Advocate Mr. Y. Prakash

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, learned counsel for the applicant is not present. Learned counsel for the respondents is represented by a proxy counsel. It seems that the OA has been dismissed for default on 20.12.2018 and the applicant has filed the MA No.235/2019 for restoration of the OA along with a MA No.234/2019 for condonation of delay of 43 days in filing the restoration application. Today also neither the applicant, nor the applicant's counsel is present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, both the MAs are dismissed.

**(T.JACOB)
MEMBER (A)**

M.T.

04.11.2019

**(P.MADHAVAN)
MEMBER (J)**